

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAGA AUTOMOTIVE (INDIA) PRIVATE LIMITED

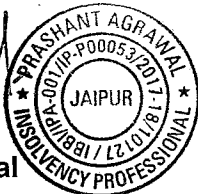
1.	Name of corporate debtor	Saga Automotive (India) Private Limited
2.	Date of incorporation of corporate debtor	19.09.2006
3.	Authority under which corporate debtor is incorporated/ registered	ROC - Jaipur
4.	Corporate Identity Number / Limited Liability Identity Number of corporate debtor	U50300RJ2006PTC023129
5.	Address of the registered office and principal office (if any) of corporate debtor	- Office Space No. 211, Second Floor, Jaipur Tower, M.I. Road, Jaipur, (Raj.) 302001 - S-22, Second floor, dawarika tower, Central spine, Vidhyadhar Nagar, jaipur-302039, Rajasthan
6.	Date of closure of insolvency resolution process	28.01.2021
7.	Liquidation commencement date of corporate debtor	16.03.2021
8.	Name and registration number of the Insolvency professional acting as Liquidator	Prashant Agrawal Reg. No. IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail id of the liquidator, as registered with the Board	Address: F-106, 1 st Floor, Sumer Complex, Gautam Marg, B/h Bagadia Bhawan, C-Scheme, Jaipur-302001, Rajasthan E-mail Id: ippagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: F-106, 1 st Floor, Sumer Complex, Gautam Marg, B/h Bagadia Bhawan, C-Scheme, Jaipur-302001, Rajasthan E-mail Id: sagacirp@gmail.com
9.	Last date for submission of claims	15.04.2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the Saga Automotive (India) Private Limited on 16.03.2021.

The stakeholders of Saga Automotive (India) Private Limited are hereby called upon to submit their claims with proof, on or before 15.04.2021 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Prashant Agrawal

Liquidator

Saga Automotive (India) Private Limited

(In Liquidation)

Date: 18.03.2021

Place: Jaipur

सीकर। भारतीय नई समाज के प्रदेश कार्यकारी अध्यक्ष नरेश सैन ने राष्ट्रीय कार्यकारी अध्यक्ष एडवोकेट गजेंद्र सिंह कें निर्देश अनुसार भारतीय नई समाज सीकर के जिला अध्यक्ष के पद पर दिलीप बिलखीवाल को नियुक्त किया गया है। प्रदेश मीडिया प्रभारी के रूप में पत्रकार शंकर सैन, जिला संरक्षक के रूप में रामलाल सैन फतेहपुर, सांवरमल सैन सीकर, सीकर जिला महामंत्री के रूप में सुनील सैन सबलपुरा को मनोनीत किया गया।

एक दिवसीय चिकित्सा शिविर आज

सादुलपुर। राजगढ़ कस्बे में गुरुवार को सेठ बिहारी लाल जैन की स्मृति में एक दिवसीय विशाल चिकित्सा शिविर लगेगा। आयोजन प्रभारी यहां आए हुए बेंगलुरु प्रवासी मनोहर लाल गोयल ने बताया की यह शिविर डालमिया सेवा ट्रस्ट तथा भारत समाज द्वारा संचालित अभियान के अंतर्गत श्री बिहारी लाल जैन ट्रस्ट की ओर से लगवाया जा रहा है। शिविर प्रातः 10-00 बजे शुरू हो जाएगा, जिसमें दिल्ली के डॉक्टर जोगेंद्र सिंह की टीम सेवाएं देंगी। इस शिविर में दमा, गठिया, मधुमेह तथा लीवर की पथरी के रोगों के लिए उपचार किया जाएगा तथा रोगियों को 1 माह की दवा पूर्णतया नि:शुल्क दी जाएगी। यह शिविर शिवनारायण सरावगी मार्ग पर स्थित सेठ शिवनारायण सरावगी हवेली में संपन्न होगा।

बाटोदा पुलिस ने 2 वांछित मुल्जिम किए गिरफ्तार

गंगापु्र सिटी। जिला पुलिस अधीक्षक सुधीर चौधरी के निर्देशन में चलाये जा रहे आरोपीयो की धरपकड़ अभियान के तहत थानाधिकारी थाना बाटोदा के नेतृत्व में गठित टीम द्वारा कार्यावाही करते हुये वांछित मुलजिमान पुखराज पुत्र सीताराम जाति गुर्जर उम्र 40 साल निवासी बाढ बिछौछ थाना बाटोदा व मुकेश गुर्जर पुत्र सीताराम गुर्जर उम्र 28 साल जाति गुर्जर निवासी बाढ बिछौछ थाना बाटोदा की गिरफ्तार किया गया। उल्लेखनीय है कि आरोपीयो के खिलाफ थाना बाटोदा पर धारा 341, 323, 324, 336, 326, 34 आड़ीपीसी में मुकद्दमा दर्ज किया गया था मुलजिमान को बाद अनुसंधान न्यायालय में पेश किया जावेगा। गिरफ्तार करने वाली पुलिस टीम में जगदीश भारद्वाज थानाधिकारी बाटोदा, श्रीमति ममता शर्मा एचसी थाना बाटोदा, कांस्टेबल देवराज, राजेश, हरवीर थाना बाटोदा शामिल थे।

महाविद्यालय के लिए निर्माण राशि एव जमीन अलॉट पावटा। विराटनगर विधायक इन्द्राज गुर्जर की मांग पर विराटनगर में महाविद्यालय खोले जाने की पोषणा के बाद इस बार बजट में विराटनगर महाविद्यालय के भवन निर्माण के लिए राज्य सरकार द्वारा साढ़े 5 करोड़ की राशि एवं 5 एकड़ भूमि आवंटित करदी गई। राजस्थान सरकार ने विधायक इन्द्राज गुर्जर की अनुशंसा पर विराटनगर महाविद्यालय के भवन निर्माण के लिए डी एम एफटी फंड से साढ़े 5 करोड़ रुपए की राशि स्वीकृत की है। वहीं स्वायत्त शासन विभाग ने राजकीय महाविद्यालय विराटनगर के लिए बीजक रोड पर स्थित नगरपालिका की भूमि में से 5 एकड़ भूमि आवंटित की है। अब यहाँ महाविद्यालय का भवन व खेल मैदान बनेगा विधायक महोदय ने अपने चुनाव के दौरान क्षेत्र की जनता को जो कहा सो किया। अब विराटनगर के युवाओं के सपनों को लगेंगे पंख। युवाओं का अपनी कॉलेज का सपना होगा साकार। अभी तक महाविद्यालय राजकीय उच्च माध्यमिक विद्यालय के भवन में चल रहा था।

यातायात विभाग का अतिक्रमण हटाओ अभियान दूसरे दिन भी जारी

दुकानदार सहयोग करेंगे तभी सड़के होगी अतिक्रमण से मुक्त, यातायात होगा सुगम : मेघना त्रिपाठी

वेभट न्यूज़ ■ भीलवाड़ा।

यातायात महकमें की ओर से दूसरे दिन बुधवार को भी शहर के मुख्य मार्गों पर दुकानों के बाहर अतिक्रमण को हटवाने व व्यापारियों को समझाने का कार्य जारी रहा। यातायात प्रभारी मेघना त्रिपाठी की अगुवाई में यातायात कर्मियों ने कई मार्गों दूकानों के बाहर रखे सामानों को हटवाकर वाहन खड़े करवाने की जगह करवाई। उन्होंने व्यापारियों से कहा की शहर के मुख्य बाजारों में दुकानों के बाहर अतिक्रमण बर्दाश्त नहीं किया जाएगा। दूकानदार अपनी जिम्मेदारी समझे और दूकानों के बाहर सामान रखने के बजाय जगह खाली रखे



ताकि ग्राहकों को अपने वाहन रखने में सुविधा हो और यातायात बाधित ना हो। यातायात पुलिस ने पैदल गश्त करते हुए कई दुकानों के बाहर रखे

सामानों को हटवाया। कई दुकानों के बोर्ड काफ़ी आगे तक उन्हें भी हटाने के निर्देश दिए। सभी दुकानदारों से समझाइश भी की गई। सभी को

निर्देशित किया गया की अपने सामान दुकान के अन्दर रखे। सड़क के दोनों ओर व्हाइट लाइन के अंदर ही हर हाल में वाहन खड़े हो ऐसी व्यवस्था

बनाने में दुकानदार सहयोग करे। दुकानदार सहयोग करेंगे तभी सड़के अतिक्रमण से मुक्त होंगे और यातायात सुगम होगा। उन्होंने आमजन से अपील की है की वह वाहन चलाते समय हेलमेट, सीट बेल्ट का प्रयोग करे। यातायात नियमों का अनिवार्य रूप से पालन करे। कोरोना से बचाव के लिए फेस मास्क का हर हाल में उपयोग करे। गौरतलब है की यातायात प्रभारी त्रिपाठी ने जिला पुलिस अधीक्षक विकास शर्मा के आदेश पर मंगलवार शाम अभियान किया था तो अग्रिम आदेश तक जारी रहेगा। अवमानना करने वाले दुकानदारों के खिलाफ नियमानुसार कार्रवाई की जाएगी।

महात्मा ज्योतिबा फूले राष्ट्रीय जागृति मंच के बैनर तले तहसीलदार को सौपा झापन

जिंदल सॉ लिमिटेड की ब्लास्टिंग से खफा हुए जालिया ग्रामवासी



भीलवाड़ा। जिन्दल शॉ लिमिटेड कम्पनी पर नियम विरुद्ध ब्लास्टिंग करने का आरोप लगाते हुए जालिया ग्रामीणों ने महात्मा ज्योतिबा फूले राष्ट्रीय जागृति मंच के बैनर तले बनेड़ा तहसीलदार को झापन सौपा। जिसमें उन्होंने न्यायालय के आदेशों के अनुसार ब्लास्टिंग करवाने की मांग की। ग्रामवासियों का कहना है कि जालियां ग्राम में जिंदल सॉ लिमिटेड द्वारा अवेध रूप से खनन

कार्य किया जा रहा है। जिससे पड़ोसी किसानों, आवासीय बस्ती तथा राजकीय विद्यालय में पढ़ने वाले बच्चों सहित ग्रामीणों व मवेशियों को हर समय जान का खतरा बना रहता है। इस बाबत हमने कई मर्तबा जिला कलेक्टर के समक्ष झापन द्वारा शिकायत दर्ज करा चुके हैं। इसके अलावा दिनांक 3 सितंबर 2016 भारतीय खान ब्यूरो को भी शिकायत दर्ज की गई

थी। इस शिकायत पर ब्यूरो का एक दल सहायक खान निर्यंत्रक के नेतृत्व में दिनांक 17 सितंबर 2016 को जांच के लिए लापीया पॉइन्ट पर आये। ग्रामीणों की उपस्थिति में जांच की। जिसमें कई खामियां उजागर हुईं और जांच दल ने यह भी माना कि पड़ोसी किसानों की सहमति के बिना कोई ब्लास्ट नहीं कर सकता और कंपनी को सुरक्षा उपकरण लगाने के भी निर्देश दिए। झापन देने में जागृति मंच के प्रदेश महासचिव कन्हैया लाल माली, गणपत भील, गोपाल रेबारी, बाबूलाल माली, शंकरलाल, रामेश्वर माली, जमुनालाल, महावीर, श्रीलाल, कैलाश, मदन, बंसीलाल, हीरालाल कृष्णगोपाल, विकास, सहित कई ग्रामीण मौजूद थे।

जैविक खेती को बढ़ावा देने हेतु कार्यशाला का हुआ आयोजन

धौलपुर। नीति आयोग द्वारा प्रायोजित जैविक खेती कार्यशाला का शुभारंभ कृषि विज्ञान केंद्र धौलपुर में जिला कलक्टर राकेश कुमार जायसवाल के मुख्य आतिथ्य में हुआ। किसानों को संबोधित करते हुए जिला कलक्टर ने जैविक खेती के माध्यम से होने वाली फसलों को बढ़ावा देने के लाभ एवं उत्पादन के संबंध में जानकारी देते हुए कहा कि जैविक खेती को बढ़ावा देकर ही भविष्य में रोगों के बढ़ने की आशंकाओं को कम किया जा सकता है। गेहूं व आलू सहित अन्य की जैविक खेती को बढ़ावा दिया जाए। नीति आयोग के द्वारा आशान्वित जिला कार्यक्रम के अंतर्गत आलू, गेहूं की जैविक खेती हेतु कार्य शाला में

धीम अप लिफ्टिंग फार्मर थू ऑर्गेनिक एग्रीकल्चर पर आधारित 6 दिवसीय कार्यशाला का आयोजन किया गया। नीति आयोग से 159 लाख रुपये जैविक खेती हेतु स्वीकृत किये गए। उन्होंने बताया कि 25 गांवों के 325 किसानों का चयन कर करके 250 काश्तकारों का गेहूँ 75 काश्तकार आलू की जैविक खेती के लिए चर्यानि्त किये गए। कार्यशाला में 50-50 की संख्या बैच बनाकर कार्यशालाओं का आयोजन किया गया। जिले में शुरूआती तौर पर कुल भूमि 130 हेक्टेयर भूमि पर जैविक कृषि की जानी है जिसमें 100 हेक्टेयर गेहूँ तथा 30 हेक्टेयर आलूएं स्वस्थ जीवन के लिए जैविक कृषि क्रियाएं अपनाने पर जोर देने की बात कही।

चूरू जिला कलक्टर व चूरू उपखंड अधिकारी पर कार्रवाई करने की मांग



सादुलपुर। चूरू जिला कलक्टर सांवरमल वर्मा व चूरू उपखंड अधिकारी अभिषेक खन्ना पर अपने अधीनस्थ कर्मिकों के खिलाफ द्रष्टापूर्ण कार्रवाई करने का आरोप लगाते हुए राजस्थान राज्य मंत्रालयिक कर्मचारी महासंघ की

राजगढ़ शाखा की ओर से जिला कलक्टर चूरू व उपखंड अधिकारी चूरू पर कार्रवाई करने की मांग को लेकर मुख्यमंत्री के नाम का झापन उपखंड अधिकारी राजगढ़ को सौपा। इसके पश्चात उपखंड कार्यालय के सामने समस्त कर्मिकों द्वारा

सांकेतिक धरना दिया गया व कार्य बहिष्कार रखा। महासंघ के अध्यक्ष सुखवीर पूनिया ने बताया कि राजस्व विभाग के कर्मिकों की समस्या का निराकरण जल्द से जल्द करवाया जावे अन्यथा समस्त कर्मिकों के द्वारा कार्य बहिष्कार के साथ आंदोलनात्मक रुख अपनाने को मजबूर होना पड़ेगा। इस दौरान सभी विभागों के कर्मिक जिसमें निर्मल सिरोवा, लोक्शे कुमार, मनीष पूनिया, देवदत्त गिरी, राजेंद्र जाखड़, सुनील सरावग, अनिल, लक्ष्मी देवी, सुनीता देवी, संदीप, नरेंद्र जागिड़ वीरेंद्र पूनिया, विकास, दिनेश, आनंद, मोगेराम, सुरेंद्र, दीपक, संजय पूनिया राकेश आदि उपस्थित रहे।

सामूहिक रूप से परिवर्तन लाकर हीमोफिलिया के रोगियों को सेवाएं दें : डॉ. अरूण गौड़

एमजीएच में हीमोग्लोबिनापेथी (थैलीसिमिया, हीमोफिलिया) पर हुई वर्कशॉप

वेभट न्यूज़ ■ भीलवाड़ा।

हम सबको सामूहिक रूप से परिवर्तन लाकर हीमोफिलिया के रोगियों को सेवाएं देनी है। डॉक्टर, नर्सिंग स्टॉफ सामाजिक संगठन सभी को एक साथ मिलकर काम करना होगा। हीमोफिलिया के रोगियों का इसी तरह हम इलाज व सेवा कर पाएंगे। यह बात महात्मा गांधी अस्पताल के अधीक्षक डॉ. अरूण गौड़ ने महात्मा गांधी अस्पताल परिसर स्थित जीएनएम ट्रेनिंग सेंटर में बुधवार को आरवीआरएस मेडिकल कॉलेज व एमजीएच के संयुक्त तत्वावधान में हीमोग्लोबिनापेथी (थैलीसिमिया, हीमोफिलिया) पर हुई वर्कशॉप में व्यक्त किए। वर्कशॉप में आरवीआरएस मेडिकल कॉलेज के प्रिंसिपल डॉ. शलभ शर्मा ने भी अपने विचार रखे। एमजीएच उपनियंत्रक डॉ डायलिसिस यूनिट



प्रभारी डॉ. देवकिशन सरगरा, पैथोलोजी विभाग के एचओडी डॉ. विवेक जैन, ब्लड बैंक प्रभारी डॉ. अनिल लडा, डॉ. दीपक गोयल आदि मौजूद थे। इससे पूर्व सभी ने भी सरस्वती जी के समक्ष दीप प्रज्जवलन कर कार्यक्रम की

शुरूआत की। कार्यक्रम में अस्पताल के चिकित्सक व नर्सिंग स्टॉफ के साथ ही सामाजिक संगठनों के प्रतिनिधि भी मौजूद थे। ऐसे होता है **हीमोफिलिया:** वर्कशॉप में बताया गया की हीमोफिलिया तब होता है जब किसी

व्यक्ति के रक्त में क्लॉटिंग प्रोटीन की कमी के कारण सामान्य रूप से खून का बहाव नहीं होता है। इससे पीडित व्यक्ति में चोट के बाद सामान्य स्थिति से अधिक समय तक खून बहता रहता है। कभी-कभी रक्तसाव जोड़ें या मस्तिष्क के अंदर भी होता

है। जब रक्तसाव किसी जोड़ के अंदर होता है, तो यह स्थायी नुकसान हो सकता है जब मस्तिष्क के अंदर खून बहता है, तो यह दीर्घकालिक सिरदर्द का कारण हो सकता है। यह स्थिति आमतौर पर जमावट कारक की वंशानुगत कमी के कारण होती है। **तीन तरह का होता है हीमोफिलिया:** हेमोफिलिया ए यह सबसे आम हीमोफाइल है। 5,000 में से एक पुरुष इस विकार के साथ पैदा होता है। हीमोफिलिया बी यह दूसरा सबसे आम प्रकार का हीमोफिलिया है। 25,000 पुरुषों में से एक इस विकार के साथ पैदा होता है। हीमोफिलिया सी, जिसे रोसेंथल सिंड्रोम के रूप में भी जाना जाता है, बहुत ही दुर्लभ और हीमोफिलिया ए और बी से अलग है। हालांकि, यह रक्त के थक्के बनाने के लिए आवश्यक शरीर में रक्त प्रोटीन के निम्न स्तर के कारण भी होता है।

अभिनेत्री माहिया दाधीच कला संस्कृति एवं विरासत अलंकरण अवार्ड से सम्मानित



सीकर। शेखावाटी अंचल से धारावाहिक, फिल्म अभिनेत्री माहिया दाधीच को राजस्थान प्रदेश से चयनित कर कला संस्कृति एवं विरासत अलंकरण अवार्ड एवं प्रशस्ति पत्र प्रदान कर सम्मान किया गया। इसी के साथ उन्हें कोरोना काल मे उत्कृष्ट सेवा व सहयोग करने पर बेस्ट कोरोना वारियर्स हेतु गोल्ड मेडल देकर भी सम्मानित किया गया। यह जानकारी देते हुये माहिया ने बताया कि भारतीय अटल सेना (राष्ट्रवादी) के तत्वावधान मे जनकपुरी क्लब के सभागार मे आयोजित दो दिवसीय समारोह मे सम्मान किया गया। उन्होंने बताया कि मंचस्थ साध्वी अस्था मां, भारतीय अटल सेना राष्ट्रीय अध्यक्ष

विष्णु जादौन, भारतीय अटल सेना (राष्ट्रवादी) के दिल्ली प्रदेशाध्यक्ष ने उन्हें यह अवार्ड प्रदान किया। माहिया ने बताया कि इस दो दिवसीय समारोह मे देश के विभिन्न प्रदेशों की प्रतिभाओं का भी उत्कृष्ट कार्य व सेवाओ के लिये सम्मानित किया। इस दौरान विचार गोष्ठी, संगोष्ठी, सम्मेलन व योग प्रशिक्षण, गौ सेवा के लिये अटल गौ शाला स्थापित करने के लिये प्रेरित किया गया। उन्होंने बताया कि समारोह मे बेवसाइड का शुभारंभ कर अटल पुस्तक का विमोचन भी हुआ। अभिनेत्री माहिया दाधीच टीम मे शामिल प्रेम चौमाल, कुंकुम, सावित्री दीक्षित एवं कविता चौधरी को भी प्रशस्ति पत्र प्रदान कर सम्मान किया।

श्री रणछोड़ मचकुंडधाम विकास समिति की बैठक का हुआ आयोजन



धौलपुर। बुधवार को गोविंद वाटिका, राजाखेड़ा बाई पास, धौलपुर में श्री रणछोड़ मचकुंडधाम विकास समिति की बैठक का आयोजन संयोजक प्रमुख समाजसेवी मुकेश शर्मा की अध्यक्षता में किया गया। बैठक में समिति की आगामी कार्य योजना एवं सदस्यता अभियान को गति देने पर चर्चा की गई। बैठक को संबोधित करते समय संयोजक मुकेश शर्मा ने कहा श्री रणछोड़ भगवान जी की पावन नगरी धौलपुर के पवित्र तीर्थ स्थल मचकुंडधाम को केंद्र सरकार की दर्शन योजना के तहत श्रीकृष्ण सर्किट में शामिल कराने हेतु चलाये जा मुहिम को गति देने के लिए हम सबको मिलजुल कर कार्य करना होगा। गिरिश उपमन्यु ने समिति द्वारा अब तक किये हुए कार्यों का विवरण

दिया। विकास अग्रवाल ने अभियान के प्रचार प्रसार को बढ़ावा देने हेतु विचार व्यक्त किये। प्रमुख समाजसेवी राजेन्द्र शर्मा ने धौलपुर जिले सभी विधायकों द्वारा प्रस्तावना पत्र के द्वारा मुख्यमंत्री तक पहुँचवाने के लिए विचार रखा। मीडिया प्रमुख अशोक सिकरवार ने कहा कि हमें अपनी समिति का विस्तार करने हेतु गांव गांव गली गली प्रचार करना चाहिए तथा हर सदस्य को अगली बैठक तक कम से कम दस नए सदस्यों को जोड़ने का प्रयास करना चाहिए। लोक्शे राजपूत ने कहा कि हम सबको दिवट हँडल चलाकर पोस्ट करके इस अभियान को अच्छी गति मिल सकती है। प्रमोद शर्मा ने कहा कि अपना अभियान गति पकड़ रहा है उसका ही परिणाम है आज हम सबकी इतनी अच्छी संख्या है।

कार्यालय नगर परिषद गंगापु्र सिटी जिला सवाई माधोपुर राज.				
क्रमांक : 9052		आपत्ति-विज्ञप्ति	दिनांक : 17.03.2021	
सर्वसभापण को सूचित किया जाता है कि नगर परिषद गंगापु्र सिटी के द्वारा श्री जगन्नाथ प्रसाद जाटव पुत्र श्री बल्लराम जाटव निवासी गंगापु्र सिटी को राजस्व ग्राम उर्हेई कलां के गत खसरा नंबर 1691 गहल खसरा नंबर 5881 से 5888 में से पट्टा संख्या 1455 दिनांक 30.11.2015 के द्वाा 150 वर्गज का आवासीय भूखंड का पट्टा जारी किया। इसके पश्चात श्री जगन्नाथ प्रसाद जाटव पुत्र श्री बल्लराम जाटव निवासी गंगापु्र सिटी की मृत्यु दिनांक 09.12.2016 को हो जाने के कारण श्रीमती राजवीरी पत्नी स्वर्गीय श्री जगन्नाथ प्रसाद जाटव निवासी गंगापु्र सिटी ने पट्टा हस्तांतरण हेतु पाववली नगर परिषद गंगापु्र सिटी में प्रस्तुत की है। अतः किसी व्यक्ति संस्था को कोई आपत्ति हो तो अपनी आपत्ति मय सबूत के 7दिवस में प्रस्तुत कर सकता है। अवधी गुजरने के बाद आपत्ति मान्य नहीं होगी। सूचित रहे। आयुक्त नगर परिषद गंगापु्र सिटी				

कार्यालय नगर परिषद गंगापु्र सिटी जिला सवाई माधोपुर राज.				
क्रमांक : 9051		सार्वजनिक सूचना	दिनांक : 17.03.2021	
सर्वसभापण को सूचित किया जाता है कि नीचे विहित आवेदकों के ओर वर्णित स्थान पर 90 ए/90 बी के तहत पट्टा चाह गया है। जो निम्न है:-				
क्र.	आवेदक का नाम व पता	राजस्व ग्राम	खसरा नंबर	क्षेत्रफल वर्गज में
1	श्रीमती कृष्णा अग्रवाल पत्नी जितेंद्र कुमार अग्रवाल	गंगापु्र	145 से 148 व 150,151	222.22
				आवासीय
				7 दिवस
अतः जिस किसी व्यक्ति को उक्त खसरा नम्बर में पट्टा देने में किसी प्रकार की आपत्ति हो तो उक्त वर्णित अवधि में परिषद में उपस्थित होकर लिखित रूप में पेश कर सकते हैं। अंदर अवधि आपत्ति पेश नहीं होने पर आवेदकको को भूमि का नियमानुस्र पट्टा जारी करने की कार्रवाई की जाएगी। इसके पश्चात कोई भी आपत्ति नहीं सुनी जाएगी। सूचित रहे। आयुक्त नगर परिषद गंगापु्र सिटी				

फार्म बी			
सार्वजनिक सूचना			
दिवाला और दिवालियापन बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 12			
सागा ऑटोमोटिव (इंडिया) प्राइवेट लिमिटेड के हितधारकों के ध्यान के लिए			
क्र.सं.	व्यक्ति	विवरण	
1.	कॉर्पोरेट देनदार का नाम	सागा ऑटोमोटिव (इंडिया) प्राइवेट लिमिटेड	
2.	कॉर्पोरेट देनदार को शामिल करने की दिनांक	19.09.2006	
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार शामिल/पंजीकृत है	आरओसी-जयपुर	
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमांत देयता पहचान संख्या	U50300RJ2006PTC023129	
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	- कार्यालय स्थान नं 211, दूसरी मंजिल, जयपुर टावर, एम.आई रोड, जयपुर, (राज.) 302001 - घर -22, दूसरी मंजिल, ट्रान्का टावर, सेंट्रल स्थान, विद्याधर नगर, जयपुर- 302039, राजस्थान	
6.	दिवाला संकल्प प्रक्रिया को बंद करने की दिनांक	28.01.2021	
7.	कॉर्पोरेट ऋणदाता को परिसमापन प्रारंभ दिनांक	16.03.2021	
8.	नाम और दिवालियापन को पंजीकरण संख्या परिसमापक के रूप में	प्रशान्त अग्रवाल अक्र. नं. IBBI/IPA-001/IP-P00053/2017/18/10127	
9.	परिसमापक का पता और ईमेल, जैसा कि बॉर्ड के साथ पंजीकृत है।	पता: एक-106, प्रथम तल, सूर्य कॉम्प्लेक्स तीसम मार्ग, कान्हाड़ भवन के पीछे, सी-स्कॉप, जयपुर -302001, राजस्थान ईमेल आईडी: ippagrawal@gmail.com	
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ईमेल	पता: एक-106, प्रथम तल, सूर्य कॉम्प्लेक्स तीसम मार्ग, कान्हाड़ भवन के पीछे, सी-स्कॉप, जयपुर -302001, राजस्थान ईमेल आईडी: sagacirp@gmail.com	
11.	दावों को प्रस्तुत करने की अंतिम दिनांक	15.04.2021	

सूचना यहां दी गई है कि साननीय राष्ट्रीय कंपनी कानून न्यायधिकरण, जयपुर बेंच ने **16.03.2021 को सागा ऑटोमोटिव (इंडिया) प्राइवेट लिमिटेड** के परिसमापन को शुरू करने का आदेश दिया है। सागा ऑटोमोटिव (इंडिया) प्राइवेट लिमिटेड के हितधारकों को आव्टम 10 के खिलाफ उत्तरलेखित पत्र पर परिसमापक को **15.04.2021 को या उससे पहले** अपने दावों का एक प्रमाण प्रस्तुत करना होगा।

वित्तीय लेखावर केवल इलेक्ट्रॉनिक माध्यमों से अपने दावों का प्रमाण प्रस्तुत करेंगे। अन्य सभी हितधारक डाक द्वारा या इलेक्ट्रॉनिक माध्यम से, व्यक्ति के दावों के प्रमाण प्रस्तुत कर सकते हैं। दावे के शृंटे या भ्रामक सबूत प्रस्तुत करना डंड को आकर्षित करेगा।

प्रमाण अग्रवाल
परिसमापक

दिनांक: 18.03.2021
स्थान: जयपुर

सागा ऑटोमोटिव (इंडिया) प्राइवेट लिमिटेड
(परिसमापन में)

Recall Norms Tightened for Auto Companies

Minimum 100 complaints for three- and four-wheelers enough to initiate recall

Our Bureau

New Delhi: Automakers will have to mandatorily recall a vehicle if a certain number of vehicle owners file a complaint against it on a vehicle recall website to be set up by the government.

The road transport and highways ministry on Wednesday notified rules for mandatory recall of defective vehicles by auto manufacturers to strengthen the ease of consumer safety and reduce road accidents in the country. The rules will come into effect on April 1.

A minimum of 100 complaints for three- and four-wheelers on the proposed portal, indicating similar nature of defects in a particular model, will be enough for the government to initiate the recall process, besides slapping a penalty up to Rs 1 crore on the manufacturer.

The minimum number of complaints required to initiate mandatory recall will range from 50 to around 1,200 for different categories of vehicle based on model's total sales.

"The manager of the Vehicle Recall Portal shall inform the designated officer under Rule 127C of the Central Motor Vehicle Rules, 1989, if the number of owners reporting an identical defect in particular motor vehicle is equal to or more than the percentage for the category of the motor vehicle," the ministry said in a notification.

"The portal will be set up and monitored by the transport ministry," a senior government official said. The new Motor Vehicles (Amendment) Act 2019 holds manufacturers accountable for exchange or repair of defective vehicles.

On Right Track

Govt lays down criteria for vehicle recall

Transport ministry sets threshold for minimum complaints

Complaints as percentage of annual vehicle sales

Vehicle Recall Portal to be set up

Transport ministry to monitor portal

Rules to be effective from April 1

Auto cos could be fined between ₹10 lakh and ₹1 cr



There will be a uniform formula for other categories of vehicles like large passenger vehicles, trucks and buses

The penalty for selling defective vehicles in case the government orders a mandatory recall will be between ₹10 lakh to ₹1 crore, as laid down in the Motor Vehicles (Amendment) Act, 2019. As per an ET Auto report, automotive recalls due to potential defects doubled in three years to more than 300,000 vehicles in 2019.

Under the Act, the manufacturer has to either reimburse the buyer with the full cost of the motor vehicle or replace it with a better specification. The Act also encourages manufacturers to initiate voluntary recall of defective vehicles by waiving off the financial penalty in such cases.

The penalty for selling defective vehicles in case the government orders a mandatory recall will be between ₹10 lakh to ₹1 crore, as laid down in the Motor Vehicles (Amendment) Act, 2019. As per an ET Auto report, automotive recalls due to potential defects doubled in three years to more than 300,000 vehicles in 2019.

THRESHOLD FOR COMPLAINTS
The transport ministry in its notification detailed the threshold for minimum number of complaints required for initiating vehicle recall.

In the case of three-wheelers, cars and SUVs, if annual sale of a model is up to 500, 25% of sold units, or 100 complaints will be enough to initiate a recall. For vehicles with sales of between 501 and 10,000, 25% complaints will be enough, while for vehicles whose annual sales are beyond 10,000 units, 1,250 complaints have been set as the threshold. For two-wheelers with annual sale of up to 5,000 units, a minimum of 600 complaints are required to start the recall process, it said. There will be a uniform formula for other categories of vehicles like large passenger vehicles, trucks and buses, for which complaints equivalent to 3% of annual sales will be required for recall of the vehicle.

NHAI Looks to Award ₹50,000 cr Projects

In this FY, the authority has so far awarded 2,350-km highways worth ₹1.3 lakh crore

Wishnu Saluja
@thesingharm

New Delhi: The National Highways Authority of India is ramping up the pipeline of projects to be awarded in the first quarter of the next fiscal year, after awarding a project is expected to reach around 4,500 kilometres of highways this financial year.

The authority is likely to bid out projects worth around ₹50,000 crore in the first quarter starting April.

The process to award projects has gained momentum in the past few months, after Covid-induced slowdown last year.

So far in this financial year, the authority has awarded 2,350 km of highways worth ₹1.3 lakh crore. Bids for another 2,000 km are expected to be awarded in the next fortnight, a senior NHAI official aware of the matter said.

"We are in the process of building a strong pipeline of projects," the official told ET. "Bids for around 2,000 km length of projects are under evaluation, and we should be able to award at least 1,500 km," the official added.

"We will start Q1 FY22 with around 2,500 km of bids to be awarded," the official said. While the pace of awarding has been robust for the Ministry of Road Transport and Highways, including its implementing agencies NHAI and National Highways and Infrastructure Development Corporation, project completion is becoming a matter of concern. A standing committee on transport, tourism and culture, in its latest report tabled in Parliament, has asked the NHAI to prioritise its delayed road projects.

As many as 888 highway projects amounting to ₹3.15 lakh crore have been delayed, the panel pointed out. It asked the ministry to prioritise their completion instead of announcing new projects. The authority last fiscal year awarded projects worth ₹90,000 crore and length of 3,217 km.

"NHAI, ordering activity has picked up and we expect it to report another strong month in March with Rs 250-300 billion (25,000-30,000 crore) order," said Mohit Kumar, lead Analyst at DAM Capital Advisors.

Overall, the NHAI may end up bidding out 4,977 kilometres worth Rs 1.3 lakh crore this fiscal year, which will be an improvement over FY20 but still short of its upper-end target of 3,000 kilometres, Kumar added.

S&P SEES REPEAT OF 2013 TAPER TANTRUM

India & Philippines Most Vulnerable to Capital Flight

Our Bureau

New Delhi: India and the Philippines are the most vulnerable to a repeat of the 'taper tantrum' of 2013 as rating agencies and US bond yields, according to global ratings agency S&P.

Rising inflation in recent months and below average real policy rates could trigger capital flight, prompting central banks in the two economies to hike rates, it said in a report on Wednesday.

On the other hand, stronger-than-normal current account levels act as a mitigating factor to these risks, S&P said.

The taper tantrum of 2013 refers to the instance of a spike in US bond yields on account of the Federal Reserve's (Fed) indication that it would begin unwinding its quantitative easing programme.

The resulting panic over rising credit costs sparked sharp capital outflows from emerging markets, including Asia, forcing central banks to hike policy rates.

On the whole, Asian markets were better cushioned to external shocks compared to 2013 as due to current account surpluses, low inflation for the most part, higher real interest rates, and better foreign exchange reserve buffers, the report said.

"Even if capital outflows pick up, this lowers the odds that central banks will be forced into untimely measures that could strangle the recovery before it gathers steam," it said.

Further, rising US bond yields are based on expectations of stronger economic

2013 Rerun?

US BOND YIELDS ON THE RISE DUE TO EXPECTED HIGHER GROWTH

Rising inflation, low real policy rates & expected rise in CAD make India vulnerable

But Asian markets are more cushioned to external shocks

growth and hence up pressure on inflation in the future, or the so-called 'taper tantrum'.

In the event that investors believe the Fed has arrived in letting inflation get out of hand and price in an imminent rate hike, it could cause real yields to rise again, hitting Asian markets, it said.

As was the case in 2013, this could impact India the most as S&P counted it among the economies with the lowest buffers to external shocks since the current account could get back into deficit considering external financing requirements would increase as growth normalises.

Further, rising US bond yields are based on expectations of stronger economic

growth and hence up pressure on inflation in the future, or the so-called 'taper tantrum'.

In the event that investors believe the Fed has arrived in letting inflation get out of hand and price in an imminent rate hike, it could cause real yields to rise again, hitting Asian markets, it said.

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE SHAREHOLDERS OF SAGA AUTOMOTIVE INDIA PRIVATE LIMITED

1. Name of corporate debtor: Saga Automotive India Private Limited

2. Date of incorporation of corporate debtor: 10-03-2001

3. Authority under which corporate debtor is incorporated: ROC - Jaipur

4. Corporate Identity No./Limited Liability Identification No. of corporate debtor: U80000RJ2001PT00123

5. Address of the registered office and principal office (if any) of corporate debtor: 4th Floor, No. 211, Second Road, Jaipur Tower, 1st Road, Jaipur, Rajasthan - 302001
4-22, Second Road, Jaipur Tower, Central office, Jaipur Tower, Jaipur-302001, Rajasthan

6. Date of closure of Insolvency Resolution Process: 20-07-2021

7. Liquidation commencement date of corporate debtor: 15-03-2021

8. Name and registration number of the Insolvency Professional assigned as liquidator: Praveen Taneja
Reg. No. 68004/09/CP-ROB/2019/1181012

9. Address and e-mail of the liquidator, as registered with the Board: Address: 15K, P Floor, Sunar Complex, Sector 14B, Saket, New Delhi-110029
E-mail: praveen@praveentaneja.com

10. Address and e-mail to be used for correspondence with the liquidator: Address: 15K, P Floor, Sunar Complex, Saket, New Delhi-110029
E-mail: praveen@praveentaneja.com

11. Last date for submission of claims: 15-04-2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the Saga Automotive India Private Limited on 15.03.2021.

The shareholders of Saga Automotive India Private Limited are hereby called upon to submit their claims with proof, on or before 15.04.2021 to the liquidator at the address mentioned herein.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in paper, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 10.03.2021
Place: Jaipur

Praveen Taneja
Liquidator
(in Liquidation)

SALE NOTICE
FALCON TYRES LIMITED (LIQUIDATION)
E-AUCTION

Sale of Asset under Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 09 April, 2021 (11:30 AM to 03:00 PM)

Sale of Asset owned by Falcon Tyres Limited (in Liquidation) (FTL) being in possession of the Liquidator appointed by the Hon'ble National Company Law Tribunal, Bengaluru vide its order dated December 30, 2019. The said Asset will be sold as "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS", BASIS AND "NO RESCOURSE BASIS" for recovery of debt under Insolvency and Bankruptcy Code, 2016.

This Sale will be done by the undersigned through the E-Auction platform of E-Procurement Technologies Ltd-Auction Tiger at <https://auction.auctiontiger.net>.

Lot No. Details of Asset Reserve Price (₹) CWD Amount (₹)

1. Industrial Land measuring 10 Acres 23 Guntas and 10.51 Sq Yards along with Building, Factory Shed, etc. located at: 45.5/26.31/32.24/4.40, Belagavi Industrial Area, K.R. Road, Mysuru along with Plant & Machinery consisting of General Tyre Manufacturing unit, Tube Manufacturing Unit, Radial Tyre Manufacturing Unit & Co-Generation power Plant & Assets.

10 Crores

10 Crores

Note: 1. This Sale Notice shall be read with the Complete E-Auction Process Document containing details of the Asset, eligibility, E-Auction Bid Form, guidelines about e-auction etc. which is available at <https://auction.auctiontiger.net> or on contact Liquidator at Email: praveen@praveentaneja.com or Mr. E-Procurement Technologies Ltd - Mr. Praveen Taneja praveen@praveentaneja.com or sell@auctiontiger.net or support@auctiontiger.net or 079-8819656555 or 91 9727786555 for further details.

2. Interested bidders are requested to submit the application along with Bids to the effect of the Liquidator on or before 5.00 PM on 09 April, 2021.

Date: March 16, 2021
Place: Bengaluru

Siddhant Sankar, Liquidator
Email: siddhant@praveentaneja.com
Mobile: +91 9842282221

VEDANTA LIMITED

Registered Office: 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atrium, Chakola, Andheri (East), Mumbai - 400 093.
Tel. No.: +91 22 6843 4500, Fax No.: +91 22 6843 4530.
Email: comp.sect@vedanta.co.in, Website: www.vedantalimited.com
CIN: L13209MH1869PLC291394

Recommendations of the Committee of Independent Directors ("IDC") of Vedanta Limited ("Target Company") on the Open Offer (as defined below) made by Vedanta Resources Limited ("Acquirer") together with Twin Star Holdings Limited ("PAC 1"), Vedanta Holdings Mauritius Limited ("PAC 2") and Vedanta Holdings Mauritius II Limited ("PAC 3") together with PAC 1 and PAC 2 to be referred as "PACs"), in their capacity as the persons acting in concert with the Acquirer, to the public shareholders of the Target Company, under Regulation 26(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

1.	Date	March 17, 2021
2.	Name of the Target Company (TC)	Vedanta Limited
3.	Details of the Open Offer pertaining to the TC	Voluntary open offer for the acquisition of upto 651,000,000 (Six Hundred and Fifty One Million) fully paid up equity shares of the Target Company having a face value of INR 1 (Indian Rupee One only) each ("Equity Share") representing 17.51% of the fully diluted voting share capital of the Target Company at a price of INR 235 (Indian Rupees Two Hundred and Thirty Five only) per Equity Share ("Offer Price") from the public shareholders of the Target Company ("Open Offer"). The public announcement dated January 09, 2021 ("PA"), corrigendum to PA dated January 14, 2021 ("Corrigendum to PA"), the detailed public statement published on January 15, 2021 ("DPS"), the draft letter of offer dated January 19, 2021 ("DLOF"), corrigendum to DPS and DLOF published on February 18, 2021 ("Corrigendum to DPS and DLOF"), the announcement cum corrigendum to the PA, DPS and the DLOF published on March 17, 2021 ("Announcement cum Corrigendum") and the letter of offer dated March 18, 2021 ("LOF") have been issued by J.P. Morgan India Private Limited on behalf of the Acquirer and the PACs.
4.	Name(s) of the Acquirer and PACs with the Acquirer	Acquirer: Vedanta Resources Limited PACs: a. Twin Star Holdings Limited ("PAC 1"); b. Vedanta Holdings Mauritius Limited ("PAC 2"); and c. Vedanta Holdings Mauritius II Limited ("PAC 3"). PAC 1, PAC 2 and PAC 3, are collectively referred to as "PACs".
5.	Name of the Manager to the Open Offer	J.P. Morgan India Private Limited J.P. Morgan Tower, Off C. S. T. Road, Kalina, Santacruz (East), Mumbai - 400 098 Tel: +91 22 6157 3000 Fax: +91 22 6157 3911 Contact person: Mr. Varun Shah Email: vedanta_opensect@jpmorgan.com SEBI registration no.: INM000002970 Validity period: Permanent
6.	Member of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	a. Mr. U.K. Sinha (Chairperson of the Committee) b. Mr. Mahendra Kumar Sharma (Member) c. Mr. K. Venkataratnam (Member) d. Ms. Padmini Somani (Member)
7.	IDC Member's relationship with the TC Director, equity shares owned, any other contract/relationship, if any	The members of the IDC are independent directors on the board of directors of the Target Company. None of the members of the IDC hold any Equity Shares/ securities of the Target Company. Except as mentioned below, none of the members of the IDC have entered into any contract or have any relationship with the Target Company: a. Mr. U.K. Sinha is the chairperson of the Nomination & Remuneration Committee and the Stakeholders Relationship Committee of the Target Company, and is a member of the Audit & Risk Management Committee, Corporate Social Responsibility Committee and Sustainability Committee of the Target Company. b. Mr. Mahendra Kumar Sharma is the chairperson of the Audit & Risk Management Committee and the Corporate Social Responsibility Committee of the Target Company, and is a member of the Stakeholders Relationship Committee and the Nomination & Remuneration Committee of the Target Company. c. Mr. K. Venkataratnam is the chairperson of the Sustainability Committee of the Target Company, and is a member of the Audit & Risk Management Committee, Corporate Social Responsibility Committee, Nomination & Remuneration Committee and the Stakeholders Relationship Committee of the Target Company. d. Ms. Padmini Somani is a member of the Corporate Social Responsibility Committee of the Target Company.
8.	Trading in the equity shares/ other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Target Company during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
9.	IDC Member's relationship with the Acquirer and PACs (Director, equity shares owned, any other contract/relationship, if any)	None of the members of IDC: a. are directors on the boards of the Acquirer or the PACs; b. hold any equity shares or other securities of the Acquirer or the PACs; and c. have any contract/ relationship with the Acquirer or the PACs.
10.	Trading in the equity shares/ other securities of the Acquirer and PACs by IDC Members	None of the members of the IDC have traded in any of the equity shares/ securities of the Acquirer or the PACs during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
11.	Recommendation on the Offer	Based on a review of the relevant information, the IDC is of the opinion that the Offer Price of INR 235 per Equity Share is in accordance with the applicable regulations of the SEBI (SAST) Regulations and, accordingly, the Open Offer can be considered to be fair and reasonable.
12.	Summary of reasons for recommendations	The IDC has perused the PA, Corrigendum to PA, DPS, DLOF, Corrigendum to DPS and DLOF, Announcement cum Corrigendum and LOF issued on behalf of the Acquirer and the PACs. The recommendation of the IDC set out in paragraph 11 above, is based on the following: a. The Offer Price includes interest of INR 1.29 (Indian Rupee One and Twenty Nine Paise only) per Equity Share computed at 10% per annum calculated for a period of 20 days from April 6, 2021 (being the last date for payment of consideration to the public shareholders whose Equity Shares would have been validly tendered and accepted in the Open Offer given SEBI's observations on the DLOF) were received on February 19, 2021 (i.e. April 26, 2021) (being the last date by which the actual payment of consideration is required to be made to public shareholders whose Equity Shares are validly tendered and accepted in the Open Offer). b. The Offer Price is in accordance with regulation 82) of the SEBI (SAST) Regulations; c. The Offer Price is higher than the volume-weighted average price paid or payable for acquisitions by the Acquirer and/or the PACs during the 52 weeks immediately preceding the date of the PA, i.e. INR 159.54; d. The Offer Price is higher than the highest price paid or payable for any acquisition by the Acquirer and/or the PACs during the 26 weeks immediately preceding the date of the PA, i.e. INR 159.36; and e. The Offer Price is higher than the volume-weighted average market price of the Equity Shares, for a period of 60 trading days immediately preceding the date of the PA as traded on the stock exchange where the maximum volume of trading in the shares of the Target Company has been recorded during such period, i.e. INR 130.05. The IDC noted that Shreshth Haribhakti & Associates, Chartered Accountants (FRN: 14813646) have certified the price mentioned in (c), (d) and (e) above.
13.	Details of Independent Advisors, if any	None
14.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respects, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of the Independent Directors of Vedanta Limited

UK Sinha

Chairperson - Committee of Independent Directors

Place: New Delhi

Date: March 17, 2021